

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 352**

TO BE ANSWERED ON THE 01ST DECEMBER, 2021/ AGRAHAYANA 10, 1943 (SAKA)

UAPA CASES

352. DR. V. SIVADASAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people who got arrested under UAPA (Unlawful Activities Prevention Act.) during last five years;

(b) how many of the arrested got punished;

(c) in how many cases the court revoked the UAPA, during last five years;

(d) in how many cases the accused have been in jail for a period of more than one year, the details thereof based on what period they have been in jail; and

(e) how many people are currently in jail or custody under UAPA, the details of the punished and the cases under investigation, based on what period they have been in?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): The National Crime Records Bureau (NCRB) compiles the data on crime as reported to it by the States and Union Territories and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2020. As per the Report, the number of persons arrested (PAR), persons convicted (PCV), the number of cases abated (CABC), cases quashed (CQSH), cases discharged (CDIS), cases acquitted (CAQ) by the court during 2016-2020 is as follows:

Year	PAR	PCV	CABC	CQSH	CDIS	CAQ
2016	999	24	*	*	0	22
2017	1554	39	4	0	2	33
2018	1421	35	4	0	23	68
2019	1948	34	3	0	16	64
2020	1321	80	14	0	2	99

***Collection of this data started since 2017**

(d): NCRB does not maintain such data.

(e): The number of arrested persons in judicial custody (PJC) at the end of each year during 2016 – 2020, as per the NCRB report, is as follows:

Year	Number of Arrested Persons in Judicial Custody (PJC)
2016	849
2017	1283
2018	1178
2019	1317
2020	1091

The case-wise details are not maintained by the NCRB.
